

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO.: 782 of 1998.

Dated this Thursday the 25th day of July, 2002.

Miss Veena Chintaman Mulherkar, Applicant.

Shri V. D. Vadhavkar, Advocate for the Applicant.

VERSUS

Union of India & 3 Others, Respondents.

Shri V. S. Masurkar, Advocate for Respondents.

CORAM : Hon'ble Shri B. N. Bahadur, Member (A).

Hon'ble Shri S. L. Jain, Member (J).

(i) To be referred to the Reporter or not ? No
(ii) Whether it needs to be circulated to other Benches of the Tribunal ? No
(iii) Library ? No

B. N. BAHADUR
MEMBER (A).

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Hon'ble Shri S. L. Jain, Member (J).

Miss Veena Chintaman Mulherkar,
Working as TOA (G) Gr.II/SS (O),
Staff No. 24218,
O/o. Chief General Manager,
Mahanagar Telephone Nigam Ltd.,
Veer Savarkar Marg,
Mumbai - 400 028.
Residing at - "Shree Bhooshan",
2nd floor, Block No. 5,
20, Ganesh Peth Lane, Dadar
Mumbai - 400 028.

(By Advocate - Shri V. D. Vadhavkar)

VERSUS

1. Union of India represented by its Secretary, Ministry of Communications, Government of India, Sanchar Bhavan, New Delhi - 110 001.
2. Director General (TE), Department of Telecommunications, Sanchar Bhavan, 20, Ashoka Road, New Delhi - 110 001.
3. Chairman & Managing Director, M.T.N.L., New Delhi.
4. Chief General Manager, Mahanagar Telephone Nigam Ltd., Telephone House, 13th floor, Veer Savarkar Marg, Dadar (West), Mumbai - 400 028. Respondents.

(By Advocate Shri V. S. Masurkar)



O.R.D.E.R. (ORAL)

PER : Shri B. N. Bahadur, Member (A).

We have heard the Learned Counsel, Shri V.D. Vadhavkar for the Applicant and Shri V.S. Masurkar, Learned Counsel for the Respondents.

2. Right at the beginning, the Learned Counsel on both sides have drawn our attention to the fact that the issue involved in the present O.A. is, in fact, pending before the Hon'ble Apex Court. Reference is drawn to Exhibit R-1 (at page 60 and 61 of Paper Book i.e. case titled Union of India & Another v/s. P.G. Poongathai Ruckmani & Others as also the matter titled Union of India & Others v/s. Leelamma Jacob & Others.

3. The Learned Counsel for the Respondents gave an undertaking that the case of the present Applicant will also be decided in terms of the orders made by the Hon'ble Supreme Court. Both counsel agree on this point.

4. Noting the above statement on behalf of Respondents, the O.A. is disposed of. As and when the issue is decided by the Hon'ble Supreme Court, the Respondents may inform the Applicant suitably. No order as to costs.

S.L.J.
(S.L. JAIN)
MEMBER (J)

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B.N.Bahadur
(B.N. BAHADUR)
MEMBER (A).